

MR. SPEAKER : Do not interrupt.

SHRI RAM NIWAS MIRDHA : About the investigating officer that made the statement or is alleged to have made, the statement—we have nothing to say on that. But we referred all these facts for the comments of the State Government. This is what they informed us, that except in certain cases which have been registered and which are being properly investigated into, no large-scale kidnapping cases have taken place. That is what the State Government states. (Interruption) I hope the hon. Members will understand and appreciate the limited function that the Central Government can perform in respect of the particular cases registered in the State Government.

SHRI B. P. MAURYA : Not with regard to Scheduled Castes and Scheduled Tribes.

SHRI RAM NIWAS MIRDHA : Even there, the Government has been very concerned and active in exercising a general responsibility that devolves on us through the Constitution for the welfare of the backward classes. But I still do not think that it gives us the power to go and take over police powers of a particular State and arrest those persons on our own. All that we can do is to work in concert with the State Governments. I do hope that the State Government is also alive to the situation as it is, and we will constantly be in touch with them and we will get some more facts about the allegations that have been made in this House, and what sort of vigilance could be maintained by the Central Government. We would act in concert with the State Government to the utmost possible extent and I do hope that the culprits who have been named will be brought to book; some of them are absconding. We are after it. I would not like to discuss all that we have done or all that our branches have done all over the country. I can assure the House that the Government of India feels greatly concerned at things like this and it will do all in its power to see that those offenders are brought to book... (Interruptions.)

13 hrs.

SHRI KARTIK ORAON : This is not enough. Please protect the Scheduled Castes

and Scheduled Tribes. We want a full discussion on this subject.

MR. SPEAKER : Please sit down; I am standing now.

श्री हुकम चन्द कछवाय (मुरैना) : अध्यक्ष महोदय, इस विषय पर दो घण्टे की चर्चा होनी चाहिए।

MR. SPEAKER . I shall look into it. I should also request the whip on this side to please see that when the Speaker is standing no Member gets up. It is too bad... (Interruptions) If you want a discussion, let the hon. Minister find time; I have no objection.

13'01 hrs.

RELEASE OF MEMBER

(Shri Bhogendra Jha)

MR. SPEAKER : I have to inform the House that I have received the following telegram, dated the 24th April, 1972 from the Sub-Divisional Magistrate, Mirzapur :

"Shri Bhogendra Jha, Member, Lok Sabha, who was detained in District Jail, Mirzapur, for trial under section 188, Indian Penal Code, was released from jail on the 24th April, 1972, on furnishing personal bond pending trial."

SHRI S. M. BANERJEE (Kanpur) : He is a Member of Parliament... (Interruptions)

MR. SPEAKER : It is only for civil cases, not criminal.

13'02 hrs.

PUBLIC ACCOUNTS COMMITTEE

FORTY-THIRD AND FORTY-FIFTH
REPORTS

SHRI SEZHIYAN (Kumbakonam) : I beg to present the following Reports of the Public Accounts Committee :—

(1) Forty-third Report regarding Chapter II of Report of the Comptroller and